

रक्षा उपमंत्री (सरदार मज्जीया) :
(क) से (ङ) : सूचना इकट्ठी की जा रही है और समा-पटल पर रक्त दी जायगी ।

Promotion Examinations in the Army

892. Shri C. D. Gautam : Will the Minister of Defence be pleased to state:

(a) whether it is a fact that an Army Officer loses six months seniority every year that he fails to pass the Promotion Examination; and

(b) whether Government propose to abolish Promotion Examinations in the Army and govern the grant of substantive ranks and their promotions on the same basis as is done in I.A.S. and other civil employments?

The Deputy Minister of Defence (Sardar Majkha) : (a) It is not quite correct to say that an officer loses six months seniority every year that he fails to pass the promotion examination. There are two promotion examinations—one for promotion to the substantive rank of Captain and another for promotion to the substantive rank of Major which are held twice a year. The rules require that regular officers have to pass the appropriate examination within the specified time limit which is six years for promotion from Lieutenant to Captain and 13 years from Captain to Major. Those who do not succeed in passing the examination within the prescribed period are allowed a grace period of one year. In their case, substantive promotion takes effect from the date of their passing the examination within the grace period, that is, their seniority is retarded by the period of extra time taken in passing the examination.

(b) No. The nature of service in the Army is different from that on the Civil side and rules for the promotion of Army officers have of necessity to be different from those for civilian officers. Besides, I.A.S. officers are also required to qualify in departmental tests in a number of subjects. Promotion examinations exist in most of the armies of the world and it would be a retrograde step to abolish them for the Indian Army Officers.

Central Social Welfare Board

893. Shri N. Sreekantam Nair: Will the Minister of Education be pleased to state:

(a) the number of employees in class II grade and above in the Central Social Welfare Board;

(b) the number in which the State Social Welfare Advisory Boards are constituted; and

(c) the qualifications prescribed for their membership?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) 25.

(b) and (c) A statement giving the requisite information is attached. [See Appendix VI, annexure No. 60].

Displaced Government Servants from Bahawalpur

894. Babu Ramnarayan Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether the question of treating displaced Government employees from Bahawalpur at par with displaced Government servants from other units of West Pakistan is under consideration of Government; and

(b) if so, when the decision is expected to be taken in the matter?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). It has been decided that ex-employees of Bahawalpur State cannot be treated on par with displaced Government servants from Sind and North West Frontier Province. But the question as to which of the concessions granted to the latter can be extended to the former and in what circumstances is under consideration. The final decision on this point is expected to be taken shortly.

Audio-Visual Education

895. Shri Shree Narayan Das: Will the Minister of Education be pleased to state:

(a) whether it is a fact that all the films and photographic equipment demonstrated by Australia at the International Seminar on Audio-Visual Aids to Education have been presented to the Government of India; and

(b) if so, its list?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix VI, annexure No. 61].